

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
IB-1123/ND/2020**

IN THE MATTER OF:

M/s. ARM Digital Media Pvt. Ltd.

...PETITIONER

Vs.

M/s. ICRI Corporate Services Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 06.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

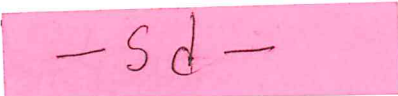
For the Petitioner/O.C/Applicant

**:Mr. Deepaish Tangoriya,
Advocate.**

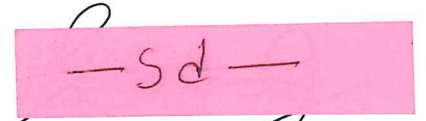
For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational creditor. Ld. counsel for the operational creditor is directed to comply with Section 9 (3) (b) and Section 9 (3) (c) of the Code by filing two independent affidavits. Let this matter be listed on 28th January, 2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**